

Conservation-Cum-Development of Sahariya

†1017. SHRI VIJAY GOEL: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the reasons for not releasing ₹2590.29 lakh in the year 2012-13 and ₹38.0017 lakh in the year 2013-14 by the Ministry inspite of sanctioning for four years Conservation-Cum-Development (CCD) plan for Sahariya; and

(b) whether the Ministry proposes to release the above said outstanding amount, and if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) The Ministry has been implementing a 100% Central Sector Scheme *viz.*, “Development of Particularly Vulnerable Tribal Groups” for overall development of Particularly Vulnerable Tribal Groups (PVTGs). Under the Scheme, State Governments submit Conservation-cum-Development (CCD) Plans on the basis of requirement assessed through Baseline Survey. An Expert Committee in the Ministry examines CCD Plans and activities proposed for implementation and approves the Plan. However, funds are released to a State based on the availability of funds in a particular financial year, proportionate to PVTG population of the State *vis-a-vis* PVTG population of the country, receipt of requisite documents etc. During the year 2012-13 and 2013-14 an amount of ₹ 15.00 crore and ₹ 7.00 crore respectively was released to Government of Rajasthan on this basis for development of Saharia PVTGs.

(b) Does not arise, in view of (a) above.

Scheduled Tribes in Jharkhand

†1018. SHRI PREM CHAND GUPTA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the actual assessment of the Scheduled Tribe population has been made in the Scheduled Tribe dominated State of Jharkhand;

(b) if so, the details of the population in the State of Jharkhand, district-wise; and

(c) the schemes which have been run/proposed to be run in the Scheduled Tribe dominated State of Jharkhand by the Central Government at present?

†Original notice of the question was received in Hindi.